

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

[Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date: 05.03.2020

To:

Thiru. Ramachandran Subramanian,
Interim Resoluion Professional
(In the case of M/s. Nazar International Private Limited)
Reg. No.(IBBI/IPA-001/IP-P01440/2018-19/12136)
No.29, Raju Naicken Street,
West Mambalam, Chennai-600 033.

From

Tmt.K. Saranya, B.E.,
Assistant Commissioner (ST),
Vepery Assessment Circle,
3rd Floor, Palaniyappa Maaligai,
No.10, Greams Road Chennai-600 006
(Phone No: 044-28291850)

Subject: Submission of proof of claim

Sir,

The Government of Tamil Nadu, represented by the Assistant Commisisoner (ST), Vepery Assessment Circle hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Tvl. Nazar International Private Limited. The details for the same are set out below:-

1.	NAME OF OPERATIONAL CREDITOR	The Government of Tamil Nadu, Represented by, The Assistant Commissioner (ST), Vepery Assessment Circle, Chennai- 600 006.
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DECLARATION

I, Tmt. K. Saranya, Assistant Commissioner (ST), Vepery Assessment Circle, NO. 10 , Greams Road, 3rd Floor, Palaniyappa Maaligai, Chennai-600 006 hereby declare and state as follows:-

1. Tvl. Nazar International Private Limited the corporate debtor was, at the insolvency commencement date, being the thirteenth day of December, 2019, actually indebted to Government of Tamil Nadu in the sum of Rs. 2,53,671/- (Rupees Two lakh Fifty three thousand Six hundred and Seventy one only) by way of Tax, and interest to be calculated upto the date of realization of the aforementioned tax amount.

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

**Assessment Order in Commercial Tax Officer, Vepery Assessment Circle
in CST/697291/2004-05, dt: 28.09.2007**

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

NIL

Date: 05.03.2020
Place: Chennai-600 006.

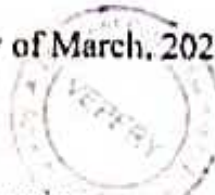


Handwritten signature
(Signature of the claimant)

VERIFICATION

I, Tmt. K. Saranya, Assistant Commissioner (ST), the clamant herein above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this Third day of March, 2020.



Handwritten signature
(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorized for the purpose by the entity]

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5.	<p>DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED</p>	<p>Assessment order in Commercial Tax Officer, Vepery Assessment Circle in CST/697291/2004-05, dt: 28.09.2007 along with Form O were issued:-</p> <table border="1" data-bbox="566 425 1548 672"> <thead> <tr> <th>ACT</th> <th>Year</th> <th>Date of Order</th> <th>Tax</th> <th>Interest</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>CST/697291</td> <td>2004-05</td> <td>28.09.2007</td> <td>62,977</td> <td>1,90,694</td> <td>2,53,671</td> </tr> </tbody> </table>	ACT	Year	Date of Order	Tax	Interest	Total	CST/697291	2004-05	28.09.2007	62,977	1,90,694	2,53,671
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CST/697291	2004-05	28.09.2007	62,977	1,90,694	2,53,671									
6.	<p>DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS.</p>	<p>Nil</p>												
7.	<p>DETAILS OF HOW AND WHEN DEBT INCURRED</p>	<p>Arrears of tax based on the assessment for the year 2004-05 under CST Act</p>												
8.	<p>DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM.</p>	<p>NOT APPLICABLE</p>												
9.	<p>DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS.</p>	<p>NOT APPLICABLE</p>												